

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 3

SERVICE TAX APPEAL NO. 50028 OF 2019

[Arising out of Order-in-Appeal No.1049-1052(CRM) ST/JDR/2018 dated 20.09.2018 passed by the Commissioner (Appeals), Central Excise and CGST, Jodhpur]

M/s.Chirag Marmo Pvt.Ltd.,
F-156, RICCO Industrial Area,
Ajoliya Ka Khera, Chittorgarh
(Rajasthan)-312 001.

...Appellant

Versus

**Commissioner of Central Excise &
Central Goods and Service Tax,**
142-B, Hiran Magri, Sector-11,
Udaipur (Raj.)313 001.

...Respondent

Appearance:

Ms. J. Kainat, Advocate for the appellant

Shri S.K. Ray, Authorised Representative of the respondent

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA MEMBER (TECHNICAL)

Final Order No. 55667/2024

DATE OF HEARING/DECISION: 23.04.2024

BINU TAMTA:

Learned counsel for the appellant submits that they have opted for Sabka Vishwas - (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. The appeal is accordingly dismissed as withdrawn.

[Order dictated and pronounced in open court]

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

